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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

IA 275/2017 with C.P. No. 16/241/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.02.2018**

Name of the Company: Bahubali Shantilal Shah
V/s.
The Lok Prakashan Ltd. & Ors

Section of the Companies Act: Section 241 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	ANIP A. GANDHI	ADVOCATE	RES. NO. 4	Anip A. V
2.	Apurva Vakil	Advocate	Org Resp. no. 3	Apurva
3.	TANAYA SHAH	ADVOCATE	RESPONDENT NO. 2	Tanaya Shah
4.	Kunal P. Vaishnav	"	Resp No. 5	Kunal
5.	Divyang Majmudar	FCA	Resp. 6	Divyang
6.	PAVAN S. GODIAWALA	ADVOCATE	PETITIONER	Mudassar

ORDER

Learned Advocate Mr. Pavan Godiawala present for Petitioner. Learned Advocate Mr. Anip Gandhi present for Respondent no. 4. Learned Advocate Mr. Apurva Vakil present for Respondent no. 3. Learned Advocate Ms. Tanaya Shah present for Respondent. Learned Advocate Mr. Kunal Vaishnav present for Respondent no. 5. Learned FCA Mr. Divyang Majmudar present for Respondent no. 6.

Learned Counsel appearing for the original petitioners stated that his client is hospitalised and requested short time for filing rejoinder.

Petitioner shall file rejoinder within one week serving a copy in advance to other side.

List the matter on 19.02.2018 for hearing and naming of Independent Director.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 2nd day of February, 2018.